

(c) No new leprosy institution has been established in the country in the year 1965 with foreign aid.

(d) Legal powers for rounding up vagrant leprosy patients are contained in the Lepers Act, 1893, the Railways Act 1890 and the Municipal Acts of the States. While the legal provisions are deemed to be adequate to tackle the problem of vagrant leprosy patients, they have not so far been vigorously enforced on grounds of financial and administrative difficulties. The matter is, however, engaging the attention of the Government.

Gold Seized in Bombay

3643. **Shri Kindar Lal:**
Shri Vishwa Nath Pandey:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Bombay Police seized 2,110 tolas of gold valued at Rs. 3,11,000 and cash amounting to Rs. 21,000 from the residence of a businessman in South Bombay in a raid on the 2nd January, 1966; and

(b) if so, the action taken by Government in the matter?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) In the early hours of 2nd January, 1966, the officers of the Bombay Police searched the residence of a businessman in South Bombay and recovered 2,110 tolas of gold bearing foreign markings and currency worth Rs. 21,005/-. The value of the seized gold is Rs. 1,31,875/- at the international rate.

(b) The person from whose residence the seizure had been made was arrested and afterwards released on bail. The case is still under investigation.

Dowleswaram Anicut

3644. **Shri Kolla Venkiah:**
Shri M. N. Swamy:
Shri Laxmi Dass:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether a team of engineers

from different foreign countries studied the Dowleswaram anicut;

(b) the countries from which the engineers joined the team; and

(c) the points studied and opinions of the engineers on these points?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):
(a) No.

(b) and (c). Do not arise.

Water Supply in Municipal Areas of Andhra Pradesh

3645. **Shri Kolla Venkiah:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether the Government of Andhra Pradesh have made any request to the Central Government for the grant of financial aid for arranging the supply of fresh water to municipal areas where there is water scarcity;

(b) if so, the amount requested for; and

(c) the action taken by Government thereon?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Yes.

(b) Rs. 21,83,600.

(c) Andhra Pradesh has not been categorised as a drought-affected area. The proposals received from the State Government are in the nature of long term measures which can be financed under the normal pattern of the National Water Supply and Sanitation Programme and are being considered in that context.

Micro-Hydel Schemes

3646. **Shri Ramachandra Ulaka:**
Shri Dhuleshwar Meena:

Will the Minister of Irrigation and Power be pleased to state the number of micro-hydel schemes completed during the Third Five Year Plan period?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): Twelve Micro Hydel schemes have been completed during the Third Five Year Plan Period.

साऊथ एवेन्यु, नई दिल्ली में संसद् सदस्यों के फ्लैटों को पानी की सप्लाई

3647. श्री श्रींकार लाल बेरवा : क्या स्वास्थ्य और परिवार नियोजन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संसद् सदस्यों को बिना कोई पूर्व सूचना दिये 13 फरवरी, 1966 को साउथ एवेन्यु में संसद् सदस्यों के फ्लैटों को पानी की सप्लाई बन्द कर दी गई थी; और

(ख) यदि हां, तो उसके क्या कारण हैं ?

स्वास्थ्य तथा परिवार नियोजन मंत्री (डा० सुशीला नायर) : (क) 11 से 15 फरवरी, 1966 तक पानी मिलने के समय के बारे में समाचार पत्रों में यथा समय सूचना दे दी गई थी।

(ख) यह प्रश्न नहीं उठता।

साउथ एवेन्यु, नई दिल्ली में संसद् सदस्यों के फ्लैटों में बिजली की सप्लाई

3648. श्री श्रींकार लाल बेरवा : क्या सिंचाई और विद्युत् मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 13 फरवरी, 1966 को साउथ एवेन्यु में संसद् सदस्यों के फ्लैटों में बिजली की सप्लाई संसद् सदस्यों को बिना कोई पूर्व सूचना दिये रोक दी गई थी; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

सिंचाई और विद्युत् मंत्री (श्री फखरुद्दीन अहमद) : (क) तथा (ख). साउथ

एवेन्यु और इसके सहवर्ती इलाकों में संबंध सदस्यों के मकानों को बिजली देने वाली लाईन्स में एक जरूरी काम करने के लिये, जिसको स्पष्ट नहीं किया जा सकता था, नई दिल्ली नगर पालिका ने 13 फरवरी, 1966 को प्रातः 9 बजे कर 40 मिनट और सायं 5 बजे के बीच बिजली बन्द करने का पूर्व प्रबन्ध किया था। इस सम्बन्ध में कई मुख्य समाचार पत्रों को एक अधिसूचना भी भेजी गई थी परन्तु अभाग्यवश इसे प्रकाशित न किया गया। तीन बजे शाम को जब काम पूरा हो गया और लाईन्स को उर्जित किया गया, संसद् सदस्यों के मकानों में बिजली की सप्लाई को नियन्त्रित करने वाले सर्किट ब्रेकर ने काम करना बन्द कर दिया जिस से मालूम हुआ कि नुक्स कहीं और भी था। बाद में पता लगा कि इसका कारण साउथ एवेन्यु में खम्भा नं० 12 के साथ गाड़ी नं० डी० एल० एफ० 7863 का टकरा जाना था। इस खराबी को दूर किया गया और बिजली की सप्लाई सायं 6 बजे बहाल कर दी गई।

O.G.H.S. Dispensary for Sector V of Ramakrishnapuram, New Delhi

3649. **Shri Bagri:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that in spite of many allotments of quarters having been made in Sector V of Ramakrishnapuram, New Delhi, no Central Government Health Scheme dispensary has been opened there;

(b) if so, the reasons therefor; and

(c) when the dispensary is likely to be opened there?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c). The accommodation hitherto offered was not suitable. An additional C.G.H.S. Dispensary will be opened in Ramakrishnapuram, New Delhi, as soon as suitable accommodation becomes available.